

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 496 of 2020**

**IN THE MATTER OF:**

**C. Unnikrishnan**

**...Appellant**

**Versus**

**Kerala State Cashew Development Corpn. Ltd.**

**...Respondent**

**Present:**

**For Appellant : Mr. A. Karthik, Advocate**

**For Respondent : Mr. Shriram Parakkat, Advocate**

**O R D E R**  
**(Through Virtual Mode)**

**18.08.2020** Learned counsel for the Respondent seeks and is granted two weeks' time to file reply-affidavit. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

List the appeal 'for Admission (After Notice)' on **17<sup>th</sup> September, 2020**.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[ Shreesha Merla ]**  
**Member (Technical)**

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